

(2018) 01 DRAT CK 0003

Debts Recovery Appellate Tribunal, Delhi

Case No: Appeal Nos. 198 And 171 Of 2012

Royal Bank Of Scotland
N.V

APPELLANT

Vs

Nippun Gupta And Ors

RESPONDENT

Date of Decision: Jan. 22, 2018

Acts Referred:

- Code Of Civil Procedure, 1908 (CPC) - Order 21 Rule 84
- Code Of Criminal Procedure, 1973 (Crpc) - Section 195, 340, 345
- Registration Act, 1908 - Section 17, 17(1)(b), 49
- Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 - Section 13(2), 13(3), 13(3A), 13(4), 17, 17(1), 17(1)(B), 2(Zf), 31, 8(6)
- Transfer Of Property Act, 1882 - Section 3, 17, 50, 58(F), 59, 81, 82, 100
- Securities Interest (Enforcement) Rules, 2002 - Rule 8(2), 8(5), 8(6), 8(6)(a), 8(6)(b), 8(6)(c), 8(6)(d), 8(6)(e), 8(6)(f), 9(3)

Hon'ble Judges: P.K. Bhasin, J

Bench: Single Bench

Advocate: Vijay Sondhi, Shiv Sapra, Aranyak Pathak, Arunav Guha Roy, Natasha Sood, Pallav Saxena

Final Decision: Allowed

Judgement